

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 6275 of 2021**

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Jitiya Oraon	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. K.S. Nanda, Advocate	
For the State	: Mr. P.K. Chatterjee, Spl. P.P.	

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**Order No.02 Dated- 07.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Complaint Case No.174 of 2020 instituted under Sections 33, 41, 42 of the Indian Forest Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the driver of a truck bearing registration No. JH 08F 6111 which was seized by the forest officials for illegal transportation of logs of wood stolen from the reserve forest in the said truck loaded with Bauxite. It is submitted that the allegation against the petitioner is false. Drawing attention of this Court towards para-9 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is then submitted that the petitioner is ready and willing to co-operate with the trial of the case and to deposit Rs.5,000/- with the Deputy Commissioner, Gumla without prejudice to his defence in this case. It is lastly submitted that the co-accused person has already been given the privilege of anticipatory bail by this Court vide order dated

08.06.2021 in A.B.A. No.1964 of 2021. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Spl. P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.- 1<sup>st</sup> Class, Gumla within eight weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on showing proof of deposit of Rs.5,000/- (Rupees five thousand) with the Deputy Commissioner, Gumla and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M.- 1<sup>st</sup> Class, Gumla in connection with Complaint Case No.174 of 2020 with the condition that the petitioner will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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